
(2020) 09 SEBI CK 0022

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.292, 306 Of 2020, Appeal No.207 Of 2020

Arth Vrddhi Securities Limited

APPELLANT

Vs

National Securities Exchange Of India Ltd

RESPONDENT

Date of Decision : 23-09-2020

Acts Referred:

Citation : (2020) 09 SEBI CK 0022

Hon'ble Judges : M. T. Joshi, J

Bench : Single Bench

Advocate : Kamal Agrawal, Vinay Chauhan, Dhiren Shuka, Jairaj Bafna, Rashid Boatwalla, Rahul Jain, Pruthvi Dhinoja, Manilal Kher Ambala

Judgement

M.T. Joshi J

1. List this appeal for admission on October 5, 2020.
2. I also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out as to whether the present appeal would heard through video conference or through physical hearing depending on the prevailing situation.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.